

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2909/2023

(Arising out of impugned final judgment and order dated 25-05-2022 in CRLA No. 2682/1982 passed by the High Court of Judicature at Allahabad)

AMAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 15987/2023 - EXEMPTION FROM FILING O.T.)

WITH SLP(Cr1) No. 3439/2023

(FOR ADMISSION and I.R. and IA No.3597/2023-CONDONATION OF DELAY IN FILING and IA No.3598/2023-EXEMPTION FROM FILING O.T.)

Date : 13-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mrs. Surbhi Sharma, Adv.
Mr. Tanay Hari Har Lal, Adv.
Ms. Apoorva Chauhan, Adv.

For Respondent(s)

Mr. Krishnanand Pandeya, AOR
Ms. Sweta Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the respondent seeking adjournment for filing counter affidavit.

As prayed, four weeks' time is granted.

List these matters after four weeks.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER